

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P. (S) No. 1731 of 2020

(Kajal Kumar Dubey Vs. The State of Jharkhand & Ors.)

CORAM: THE HON'BLE MR. JUSTICE DR. S.N.PATHAK
(Through: Video Conferencing)

06/ 20.04.2021 In view of the Resolution as contained in Reference No. 1165-1201/2021 dated 18.04.2021 passed by the Jharkhand State Bar Council, learned Advocates abstained from all Court work.

Vide order dated 07.04.2021, the petitioner was directed to bring on record the show cause reply, filed by him as well as second show cause, but the same has not been filed till date.

Put up this case after two weeks.

(Dr. S.N. Pathak, J.)

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